

(1906) 02 MAD CK 0007
In the Madras High Court

Kararam Rangiah

APPELLANT

Vs

Malla Chengama Naidu

RESPONDENT

Date of Decision : 15-02-1906

Acts Referred:

Stamp Act, 1899 — Section 35(a)

Citation : 43 Ind. Cas. 55

Hon'ble Judges : Subramania Aiyar, J; Moore, J

Bench : Division Bench

Judgement

1. The document is a bond and not a promissory note. Venku v. Sitaram 29 B. 82 : 6 Bom. L.R. 841. It consequently can be admitted in evidence on payment of penalty and stamp duty u/s 35 (a) of the Stamp Act.